

(b) who scrutinises the property returns of the Secretaries of the Ministries/Departments and whether the results of such scrutiny are recorded and kept in the Confidential reports of the respective officers;

(c) what action is taken when the said senior officers fail to submit such returns or make inordinate delay in filing; and

(d) how is it ensured that the Senior Central Government Officers do not amass wealth in excess of their known sources of income and assets?

THE PRIME MINISTER (SHRI VISHWANATH PRATAP SINGH): (a) and (b). There are detailed instructions emphasising the need for a thorough scrutiny of annual immoveable property returns of all officers of Central Government belonging to Group 'A' and 'B' and All India Services. The annual immovable property returns of Secretaries to the Government of India are required to be maintain by the authorities who maintain their Confidential Rolls. The results of such scrutiny are not required to be retained in the confidential rolls of the officers under the rules.

(c) The CSS (Conduct) Rules and All India Services (Conduct) Rules make it mandatory for all said officers to submit annual immoveable property returns. Failure to comply with rules render officers liable for disciplinary action under the relevant rules.

(d) Conduct rules contain adequate provisions to ensure that the acquisition and disposal of immoveable property by Central Government Servants in their own name or in the name of any member of their family or any other person is accounted for. In addition the Prevention of Corruption Act 1988 renders the possession of assets disproportionate to a public servant's known sources of income an act of criminal mis-

conduct which is punishable under the said Act.

Making NCC Compulsory in Schools/Colleges in Punjab

2009. SHRI KAMAL CHAUDHRY: Will the PRIME MINISTER be pleased to state:

(a) the number of Schools and Colleges in Punjab where NCC has been made compulsory;

(b) the number of Schools and Colleges in Punjab where NCC has not yet been introduced;

(c) whether Government have any proposal to make NCC compulsory in all schools and colleges in Punjab; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DR. RAJA RAMANNA): (a) NCC is compulsory only in one schools in Punjab viz. Sainik School, Kapurthala.

(b) NCC has been introduced in 161 colleges and 242 Schools out of approximately 178 Colleges and 2729 schools in Punjab.

(c) No, Sir.

(d) Does not arise.

Rural Museums

2010. SHRI SATYAGOPAL MISRA: Will the PRIME MINISTER be pleased to state:

(a) whether Government have taken some steps to assist financially the development of Rural Museums of our country; and